

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

A4

Review App 235093
O.A. No: 1280 of 1992
T.A. No: of 199

DATE OF DECISION: 20-1-94

Jhink Ram PETITIONER.

L C S Singh ADVOCATE FOR THE
PETITIONER

VERSUS

Govt of India & ors RESPONDENTS

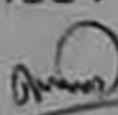
ADVOCATES FOR THE
RESPONDENTS

CORAM:-

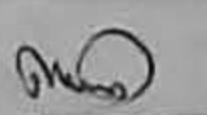
The Hon'ble Mr. Maharajdin JV

The Hon'ble Mr. S Das Gupta AM

1. Whether Reporters of local papers may be allowed to see the judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether to be circulated to all other Benches?


SIGNATURE

JAYANTI/



THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH ALLAHABAD

Review Application No. 2350 of 1993
in
Original Application No. 1288 of 1992.

Jhinak Ram Applicant
Vs
Union of India and others Respondents
- :-

HON'BLE MR MAHARAJDIN, MEMBER(J)
HON'BLE MR S DAS GUPTA, MEMBER(A)

(by Hon'ble Mr Mahrajdin, Member-J)

The instant review application has been preferred by the respondents under Rule 17(III) of the Central Administrative Tribunal (Procedure) Rules 1987 and under Section 22(f) of the Administrative Tribunal Act 1986 seeking review of the judgment dated 26-10-93 by which O.A.No.1288/1992 was allowed.

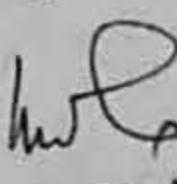
As provided by Rule 17(III) of Central Administrative Tribunal (Procedure) Rules 1987 the Tribunal possesses the same powers of review as are vested in a civil court while trying a civil suit. As per the provisions of Order M XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgment/order can be reviewed :

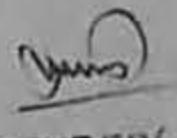
- (i) if it suffers from an error apparent on the face of the record ; or
- (ii) is liable to be reviewed on account of discovery of any material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgment was made, despite due diligence; or
- (iii) for any other sufficient reason, construed to mean "analogous reason".



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We have gone through the review application and find that it is not covered by any of the aforesaid provisions. We also do not find any other "sufficient reason" justifying review of the judgment. Consequently, the review application merits rejection and the same is hereby rejected as also barred by limitation.


MEMBER(A)


MEMBER(J)

DATED: Allahabad, January 20, 1994.
(VKS PS)
